

advises you, you are responsible, you are a bad Minister. If you keep a Secretary-General who wrongly advises you, you are responsible. I will not ask for his head. I will ask for—I will not say what.

I have read this out. This is the sacred principle of parliamentary democracy.

I think, it is established beyond any shadow of doubt that the hon. Minister had taken an active interest in this matter. The noting on the 23rd clearly says so. The noting on the 5th February, next year, also says so. If the Minister had taken kindly to the representation of the MPs, then, he should have said, "I have taken kindly to the representation of the MPs." There could be no difficulty about it. But since he has taken a position which is factually incorrect and since there seems to be a chain of events which would indicate that this was deliberately done, therefore, a question of privilege does arise. (Interruptions).

MR. SPEAKER: Now, we will listen to the Minister tomorrow. Now we adjourn to meet again at 2.30p.m.

13.31 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at thirty three minutes past Fourteen of the Clock.

(MR. DEPUTY-SPEAKER in the Chair)

MR. DEPUTY-SPEAKER: Now Papers to be laid on the Table.

श्री मधु लिमये : अध्यक्ष महोदय, आप को मेरा नोटिस मिला होगा ।

बम्बई में मांटुगा रेलवे वर्कशाप में बाहर के गुंडे लोग आए, रिवाल्वर लिया और मज-

दूरों को पीटना शुरू किया ? लगातार दो दिन ये घटनायें हुई 3 तारीख को और 4 तारीख को और आज वहाँ स्ट्राइक की नौबत आ गई है। मेरी आप से प्रार्थना है कि आप संसद कार्य मंत्री के द्वारा मांटुगा वर्कशाप रेलवे में जो स्थिति उत्पन्न हुई है उस पर ध्यान दिलवायें। सभी लोग चाहते हैं कि रेल गाड़ियां सुचारु ढंग से चलें। रेल के ट्रैफिक में किसी तरह की रुकावट न पड़े। . . . . . (व्यवधान) . . . . . आप उन्हें डायरेक्शन दीजिए।

MR. DEPUTY-SPEAKER: How can I? Order please.

श्री मधु लिमये : यह केन्द्र का मामला है। यह तो ला एंड आर्डर नहीं है। बल तो आप ने टाल दिया, मुर्गेर जेल में जो लडकों की पिटाई हुई उस को यह बह बर टाल दिया कि यह ला रेंड आर्डर का सवाल है। लेकिन यह तो रेलवे का मामला है।

MR. DEPUTY-SPEAKER: Now, Papers to be laid on the Table.

SHRI P. K. DEO (Kalahandi): The way the institution of Governor is being used to test the strength in the Assembly is wrong. In Manipur the Governor is asked to find out the majority. It should have been decided on the floor of the Assembly. Why should Governor decide? The assembly should decide it.

14.35 hrs.

PAPERS LAID ON THE TABLE

HINDI TRANSLATIONS OF SIKH GURDWARA AMENDMENT RULES

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): On behalf of Shri Mohsin, I beg to lay on the Table a copy each of the following

Notifications under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971:—

- (1) Hindi translation of the Delhi Sikh Gurdwaras (Second Amendment) Rules, 1974, published in Notification No. F.18/17/74-Jd. in Delhi Gazette dated the 7th November, 1974.
- (2) Hindi translation of the Delhi Sikh Gurdwara Management Committee (Election of Members) (Amendment) Rules, 1974, published in Notification No. F.18(19)/73-Judl. in Delhi Gazette dated the 19th November, 1974.
- (3) Hindi translation of the Delhi Sikh Gurdwara Management Committee (Registration of Electors) (Second Amendment) Rules, 1974, published in Notification No. F.18(19)/73-Judl. in Delhi Gazette dated the 19th November, 1974.

[Placed in Library See No LT-8670/74].

GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT, 1972

SHRI DALBIR SINGH: I beg to lay on the Table —

(i) A copy of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

- (1) Order No. VCT-1473/93988-V dated the 17th August, 1974 in the case of Parnakunj Cooperative Housing Society Ahmedabad.
- (2) Order No. VCT-1973/220/V dt. the 22nd August, 1974 in the

case of Shri Pravinsinh Bhagvansing, Village Andada, Taluka Ankleshwar, District Broach.

- (3) Order No. VCT-1473/89031-V dated the 27th August, 1974 in case of Sarvashri Ambalal Maneklal and Rameshchandra Maneklal, village Hathijan, Taluka Dascroi, District Ahmedabad.
- (4) Order No. VCT-3073/101343-V dated the 4th September, 1974 in the case of Shri D. K. Marfatia of Surat.
- (5) Order No. VCT-1473/91491-V dated the 10th September, 1974 in the case of New Gokulnagar Cooperative Housing Society Limited, Vatra, Taluka Dascroi, District Ahmedabad.
- (6) Order No. VCT-1773/129012-V dated the 17th September, 1974 in the case of Shri Triloknagar Cooperative Housing Society Limited, Baroda.
- (7) Order No. VCT-1773/75128-V dated the 21st September, 1974 in the case of Jai Jagannath Cooperative Housing Society Limited, Ahmedabad.
- (8) Order No. VCT-3074/19138-V dated the 24th September, 1974 in the case of Jay Gangeshwar Cooperative Housing Society, Limited, Surat.
- (9) Order No. VCT 1474/57058-V dated the 26th September, 1974 in the case of Morana Apartment Cooperative Housing society Limited, Ahmedabad.
- (10) Order No. VCT-1473/121831-V dated the 5th October, 1974 in the case of New Alaknanda Cooperative Housing Society Limited, Vastrapur.
- (11) Order No. VCT-1473/143658-V dated the 7th October, 1974 in the case of Shri Rajdeo Cooperative Housing Society Limited, Ranip Taluka city, District Ahmedabad.